

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1908/2017**

**Dated Wednesday, the 4<sup>th</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

D.Packirisamy,  
Vocational Instructor,  
Government ITI for Men,  
T.R.Pattinam, Karaikal. ....Applicant

By Advocate M/s. P. Suresh

**Vs**

1.Union of India rep by,  
The Secretary to Government (Labour),  
Chief Secretariat, Puducherry 605001.  
2.The Secretary to Government (Finance),  
Chief Secretariat, Puducherry 605001.  
3.The Additional Secretary to Government (Labour),  
Department of Labour,  
Govt of Puducherry,  
Thattanchavady, Puducherry 605009. ....Respondents

By Advocate Mr. R. Syed Mustafa

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

When the matter is called, learned counsel for the applicant submits that the applicant wishes to withdraw the OA and seeks permission for the same. She endorses the same in the OA file. She has also filed an affidavit for withdrawal of the OA. Permission is granted to withdraw the OA.

2. OA is dismissed as withdrawn.

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**04.12.2019**